

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

Order No.179

Dated 30/06/2020

In continuation of this office Order No.154 dated 08/06/2020, further guidelines which are as follows are required to be framed pertaining to the types of cases which can be taken up for hearing in the second phase of resumption of normal functioning of the Court with effect from 01/07/2020.

Since the local train services have not been resumed and Covid-19 cases are spreading rapidly, the Courts of Hooghly Judgeship would continue to operate with limited officers and staff on rotation basis for the time.

- Due to the above reason also the trial of cases cannot be taken up. However, the cases filed for mutual divorce/Act-VIII cases(uncontested)/Act-39 cases(uncontested) and the Matrimonial suits which have been fixed as exparte in the year 2019 can be taken up for hearing and also those cases where the minimal attendance of witnesses are required other than delivery of judgement and hearing of interim matters.

All the Judicial Officers are free to deliver judgement in the pending cases which is also desired by the Hon'ble Apex Court and are also free to take up the matters where both the parties/learned advocates are found present including the mediation.

- It is also made clear that in mutual divorce cases preferences to be given to the old cases where statutory period are on the verge of completion.
- All the members of the Bar of Sadar and Sub-divisions can file put up petition in the above cases or the cases which according to them are ready for hearing or where the witnesses can be produced before the Court.
- All the learned advocates are requested to furnish their respective e-mail id and/or the Whatsapp number while filing cases in their Vokatnama. **The filing staff are also directed to take care of it.**

- No adverse order like fixing the matter ex parte/dismissed for default etc. will be passed in case of absence of any of the parties.
- The types of cases which now can be taken up by the C.J.M./A.C.J.M./J.M. are given herein below:-
 1. Petty matters NGR cases.
 2. Affidavits 10 nos. per day.
 3. Application under section 156(3) of Cr.P.C.....4/5 every day in respect of only one PS every day as per the schedule to be prepared.
 4. Complaint cases.....2/3 in nos.
 5. Hearing of Misc. execution cases.
 6. Delivery of Judgements where party takes steps through advocate.
- However, the members of the Bar and their law clerks are requested to maintain the Covid protocol in order to enable this Judgeship to continue with the Court.
- The respective Judge-in-charges, Nezarath Department are to ensure proper sanitization of the Court building with the aid of District Administration.
- In order to minimize the inconvenience of the staff members of this Judgeship in attending their duties, order of relocation of staff have already made giving them posting nearer to their residence as far as practicable. Not only that with the assistance or District Administration arrangements of vehicle also made for to and fro journey of the staff during this entire period since when the normal functioning of the Court is resumed.
- However, the staff being the Government servants and a part and parcel of district Judiciary should not be fully dependent on such service as other modes of transport are very well available. In case of non-availability of the vehicle provided by the District Administration; they must make all endeavour to attend their respective duties as per roster.
- Court hours will be started from 11:00 a.m. to 04:00 p.m.
- All other norms as mentioned in the previous order will remain same.

Sd/-
District Judge, Hooghly